

KARNATAKA LOKAYUKTA

Compt/Uplok/GLB-1302/2020/ARE-5 Multi-storied Building,
Dr.B.R. Ambedkar Veedhi,
Bangalore,
Dated: 20.09.2022

**REPORT UNDER SECTION 12(3) OF THE KARNATAKA
LOKAYUKTA ACT, 1984**

Sub: Proceedings against Dr. Jayaram M.Chawan, Executive Officer, Taluk Panchayath, Yalaburga taluk, Koppal district **Presently** working as Executive Officer, Taluk Panchayath, Kushtagi taluk, Koppal district -regarding his misconduct as a public servant-reg.

On the basis of complaint filed by Sri. Manikanth S/O Karunakaran(hereinafter referred to as 'complainant' for short) against Dr. Jayaram M.Chawan, Executive Officer, Taluk Panchayath, Yalaburga taluk, Koppal district **Presently** working as Executive Officer, Taluk Panchayath, Kushtagi taluk, Koppal district (hereinafter referred to as Respondent for short) alleging that he has committed misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

L

2. According to the Complainant: -

Respondent is working as Executive Officer, Taluk Panchayath, Yalaburga taluk, Koppal district and also by mis-using his official power, he amassed wealth in Davanagere and he is owning 30 acres of land in Koppal and also he has purchased properties in the name of his wife, children and Ohimself and also in the name of his relatives in different places by mis-using his power.

3. Thereafter the Respondent was directed to submit comments on the Complaint allegations and he has submitted his comments dt: 18.03.2021. He has denied the complaint allegations.

4. In the comments filed by Respondents there is an inconsistency in declaring the Assets & Liability and also to his income. Further, from 2006 to 2011 he purchased the properties such as house property at Davanagere in the name of him, further he constructed 1st and 2nd floor to this house and he purchased 5 acres irrigated land for Rs.9,50,000/- and he **purchased 3 sites at Davanagere in the year 2011 for Rs.9,00,000/-**. Further 3 acres of land purchased in the name of his wife at Hitnalli village. **Another house property purchased in the name of his mother for Rs.22,50,000/-** in the year 2011 and then his mother Smt.Chennamma executed WILL in favour of minor son of the Respondent- Maheer. On perusal of the Assets and Liabilities statement of 2017-18 he declared the value of the gold articles as

Rs.10,00,000/- as on 12.11.1997 and house hold articles Rs.3,00,000/- in the year 1997.

5. In 2019-20 he mentioned in the Assets and Liabilities statement value of the gold items as Rs.1,00,000/- as on 12.11.1997 and house hold articles worth Rs.5,00,000/-.

6. Thereafter the matter was referred to Superintendent of Police, Karnataka Lokayukta, Davanagere and inturn the Superintendent of Police, Karnataka Lokayukta, Davanagere has submitted report dt: 15.09.2021 which read thus:

ಅಭಿಪ್ರಾಯ:-

“ ಡಾ:ಜಯರಾಂ ಚೌವ್ಹಾಣ್ ಪ್ರಸ್ತುತ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಗಳು, ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕು ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ ಇವರು ತಮ್ಮ ಸೇವಾವಧಿಯಲ್ಲಿ ತಮ್ಮ ಹಾಗೂ ಕುಟುಂಬದ ಸದಸ್ಯರುಗಳ ಹೆಸರಿನಲ್ಲಿ ಖರೀದಿಸಿರುವ ಆಸ್ತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯದೇ ಇರುವುದು ತಿಳಿದು ಬಂದಿರುತ್ತದೆ.

ಡಾ:ಜಯರಾಂ ಚೌವ್ಹಾಣ್ ರವರು ಮೇಲ್ಕಂಡಂತೆ ತನ್ನ ಸೇವಾವಧಿಯಲ್ಲಿ ಆಸ್ತಿ, ಆದಾಯ ಹಾಗೂ ವೆಚ್ಚವನ್ನು ಮಾಡಿರುವ ಕುರಿತು ವಿಚಾರಣೆಯಲ್ಲಿ ಪಡೆದುಕೊಂಡ ದಾಖಲಾತಿಗಳಿಂದ ತಿಳಿದುಬಂದಿರುತ್ತದೆ. ಇದರೊಂದಿಗೆ ವಿಚಾರಣೆ ಕಾಲದಲ್ಲಿ ಪಡೆದುಕೊಂಡ ದಾಖಲಾತಿಗಳನ್ನು ಮುಂದಿನ ಬಗ್ಗೆ ಅವಗಾಹನೆಗಾಗಿ ಲಗತ್ತಿಸಿ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತೆ.”

7. The Superintendent of Police, Karnataka Lokayukta, Davanagere has stated in his investigation report that the Respondent has acquired wealth in his name and in the name of his family members, without taking prior permission from the Competent Authority.

L


8. In the remarks submitted by the Respondent he has stated that he sold 14 acres of ancestral properties and he purchased the properties from his income and also salary savings and he has not acquired any properties illegally. This respondent has not produced any material to show that he has obtained permission from the Competent Authority for acquiring the properties. And also in the report of Superintendent of Police, Karnataka Lokayukta, Davanagere he has stated that this respondent has acquired the properties in his name and also in the name of his family members without taking prior permission from the Competent Authority. Therefore the Respondent being a Government Servant has violated Rules 21(4), 23(1), 23(2) and 23(3) of Karnataka Civil Services (Conduct) Rules, 1966 and has not maintained absolute integrity and acted in a manner unbecoming of Government Servant and violated Rules in terms of Rule 3(1)(i) and (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.

9. The above facts materials and records and report of Superintendent of Police, Karnataka Lokayukta, Davanagere show that the Respondent Dr. Jayaram M.Chawan, Executive Officer, Taluk Panchayath, Yalaburga taluk, Koppal district **Presently** working as Executive Officer, Taluk Panchayath, Kushtagi taluk, Koppal district (DOR: 30/06/2028) has prima facie committed misconduct and violated Rules 23(1) and 23(2) of the Karnataka Civil Services (Conduct) Rules, 1966 (Presently Rule 24(1) & 24(2) of the Karnataka Civil Services (Conduct) Rules, 2021). And also he

has committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966. Hence, recommendation is made under Section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Respondent Dr. Jayaram M.Chawan, Executive Officer, Taluk Panchayath, Yalaburga taluk, Koppal district **Presently** working as Executive Officer, Taluk Panchayath, Kushtagi taluk, Koppal district and to entrust the enquiry to this authority under Rule 14-A of Karnataka Civil Service (Classifications, control and Appeal) Rules, 1957.

10. As per Section 12(4) of the Karnataka Lokayukta Act, 1984, the Competent Authority shall intimate or caused to be intimated the action taken or proposed to be taken on the above recommendation **within three months from the date of receipt of this report.**

Connected records are enclosed.


(Justice K.N. Phaneendra)
Upalokayukta,
KARNATAKA STATE,
BENGALURU.



